

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3271**

**TO BE ANSWERED ON THE 01<sup>ST</sup> JANUARY, 2019 / PAUSHA 11, 1940 (SAKA)  
MAKING PARLIAMENT MULTILINGUAL**

**3271. SHRI D.K. SURESH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has taken note that making the Rajya Sabha and Lok Sabha multilingual and inclusive is the need of the hour as we are living in the globalised world;**

**(b) if so, the details thereof;**

**(c) whether the Government has taken any efforts to make both the Houses of Parliament multilingual and inclusive;**

**(d) if so, the details thereof; and**

**(e) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (e): As per Article 120 of the Constitution, business in Parliament shall be transacted in Hindi or in English; provided that the Chairman of the Council of States or Speaker of the House of the People, or person acting as such, as the case may be, may permit any member who cannot adequately express himself in Hindi or in English to address the House in his mother-tongue. As per section 3(1) (b) of the Official Languages Act, 1963, 'Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution, the English language may, as from the appointed day, continue to be used in addition to Hindi for the transaction of business in Parliament'.**